

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No.(IB)-178(PB)/2017

SECTION: UNDER SECTION 9 of the IBC

IN THE MATTER OF:

Mussadi Lal Kishan Lal

.....Petitioner

V/s

Ram Dev Int. Ltd.

.....Respondent

Order delivered on 04.07.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : -

For the Intervener(s): -


ORDER

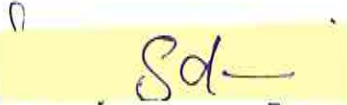
Learned Counsel for the Petitioner is present. Learned Counsel for Petitioner is directed to file an affidavit of service alongwith tracking report in relation to both, Section 8, notice of dispute as mandated and required to be given




as well as notice of instant application as provided under Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Call the matter on 11.7.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
04.07.2017